

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

364
M.A. NO. 225 of 1993 in OA No. 621 of 1993.

Between

Dated: 15.3.1993.

P.Srinivasa Rao

...

Applicant

And

1. Indian Council of Agricultural Research, Krishi Bhavan, New Delhi.
2. The Director, Central Research Institute for Dryland Agriculture (ICAR), Santoshnagar, Hyderabad.
3. The Senior Administrative Officer, Central Research Institute for Dryland Agriculture (ICAR), Santoshnagar, Hyd.

...

Respondents

Counsel for the Applicant

: Sri. G.Bikshapathi

Counsel for the Respondents

: Sri. E.Madan Mohan Rao, SC ICAR.

CORAM:

Hon'ble Mr. Justice V.Neeladri Rao, Vice Chairman
Hon'ble Mr. R.Balasubramanian, Administrative Member

The Tribunal made the following order:-

Heard. All along this Tribunal is not allowing the monetary benefits for the period earlier to one year before the date of the filing of the petition, if there is a delay in filing the petition, the applicant is not entitled to monetary benefits in regard to pay fixation etc. Hence, in this case also, the delay is condoned subject to the condition that even if the applicant succeeds in this OA, he is not entitled to the monetary benefit for the period prior to 10.3.1992 as this OA is filed on 10.3.1993.

20/3
Deputy Registrar(Judl.)

Copy to:-

1. Indian Council of Agricultural Research, Krishi Bhavan, New Delhi.
2. The Director, Central Research Institute for Dryland Agriculture (ICAR), Santoshnagar, Hyderabad-659.
3. The Senior Administrative Officer, Central Research Institute for Dry land Agriculture (ICAR), Santoshnagar, Hyderabad-659.
4. One copy to Sri. G.Bikshapathy, advocate, CAT, Hyd.
5. One copy to Sri. E.Madan Mohan Rao, SC for ICAR, CAT, Hyd.
6. One spare copy.

Rsm/-

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J. A. B.

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O.A. 671/93

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.BALASUBRAMANIAN :
MEMBER(ADMN)

AND

THE HON'BLE MR.T.CHANDRASEKHAR
REDDY : MEMBER(JUDL)

DATED: 15/3/ -1993

ORDER/JUDGMENT

R.P. C.P/M.A.No. 225/93

in

Q.A.No.

671/93 364/93

T.A.No.

(W.P.No.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed as withdrawn. 71 APR 1993

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

Central Administrative Tribunal
DESPATCH
HYDERABAD BENCH

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